

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 31569/2018

(Arising out of impugned final judgment and order dated 07-03-2018 in CRLA No. 7454/2010 passed by the High Court Of Judicature At Allahabad)

AKBAR

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.160288/2018-CONDONATION OF DELAY IN FILING and IA No.160293/2018-EXEMPTION FROM FILING O.T. and IA No.160292/2018-CONDONATION OF DELAY IN REFILING)

Date : 19-11-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s)

Mr. Vinod Prasad, Adv.
Mr. Dharendra Kumar, Adv.
Mr. Ajay Kumar Srivastava, Adv.
Mr. Ajay Kumar Srivastava, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The only role which was assigned to the petitioner was exhortation who have been convicted under Section 302 IPC.

Delay condoned.

Issue notice.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANITA RANI AHUJA)
COURT MASTER (NSH)

